

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TEJAS TRADEFIN LLP

RELEVANT PARTICULARS		
1.	Name of corporate debtor	TEJAS TRADEFIN LLP
2.	Date of incorporation of corporate debtor	16 October 2017
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAK-8932
5.	Address of the registered office and principal office (if any) of corporate debtor	306, Mahavir Commercial Complex, M.G Road, Derasar Lane, Ghatkopar East, Mumbai, Maharashtra, India 400077
6.	Insolvency commencement date in respect of corporate debtor	By National Company Law Tribunal, Mumbai Bench order dated 2 January 2024 in Company Petition No: C.P. No IB/769/MB/2023 NCLT order received on 5 January 2024
7.	Estimated date of closure of insolvency resolution process	30 June 2024 i.e., 180 days from date of CIRP
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Dhanshyam Patel Reg No: IBBI/IPA-001/IP-P01373/2018-2019/12155
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 322, Zest Business Spaces, M G Road, Ghatkopar East, Mumbai 400 077 Email: dpatel@ckpatel.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 322, Zest Business Spaces, M G Road, Ghatkopar East, Mumbai 400 077. Email: cirp.tejas@gmail.com
11.	Last date for submission of claims	19 January 2024.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: https://ibbi.gov.in/downloadform.html Physical Address: Not applicable


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the TEJAS TRADEFIN LLP on 2 January 2024.

The creditors of TEJAS TRADEFIN LLP are hereby called upon to submit their claims with proof on or before 19 January 2024 to Interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Dhanshyam Patel
Mumbai
Date: 5 January 2024





FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF TEJAS TRADEFIN LLP	
RELEVANT PARTICULARS	
1. Name of corporate debtor	TEJAS TRADEFIN LLP
2. Date of incorporation of corporate debtor	16 October 2017
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAK8932
5. Address of the registered office and principal office (if any) of corporate debtor	306, Mahavir Commercial Complex, M.G Road, Derasar Lane, Ghatkopar East, Mumbai, Maharashtra, India 400077
6. Insolvency commencement date in respect of corporate debtor	By National Company Law Tribunal, Mumbai Bench order dated 2 January 2024 in Company Petition No: C.P. No IB/769/MB/2023 NCLT order received on 5 January 2024
7. Estimated date of closure of insolvency resolution process	30 June 2024 i.e., 180 days from date of CIRP
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Dhanshyam Patel Reg No: IBB/IPA-001/IP-P01373/2018-2019/12155
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 322, Zest Business Spaces, M G Road, Ghatkopar East, Mumbai 400 077 Email: dpatel@ckpatel.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 322, Zest Business Spaces, M G Road, Ghatkopar East, Mumbai 400 077. Email: cirp.tejas@gmail.com
11. Last date for submission of claims	19 January 2024.
12. Classes of creditors, if any, under clause (b) of sub-section (GA) of section 21, ascertained by the interim resolution professional	N.A.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class. (Three names for each class)	N.A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: https://ibbgov.in/downloadform.html Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **TEJAS TRADEFIN LLP** on **2 January 2024**.
The creditors of **TEJAS TRADEFIN LLP** are hereby called upon to submit their claims with proof on or before **19 January 2024** to Interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.
Dhanshyam Patel
Mumbai
Date: 5 January 2024

नवाकाळ

Navakal Mumbai Marathi Date of Publish 06/01/2024 Page No.4

जाहीर उद्घोषणा (भारतीय नादारी आणि दिवाळखोरीपणा मंडळ (कॉर्पोरेट व्यक्तीकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये)	
तेजस ट्रेडफिन एलएलपीच्या धनकोचे लक्ष वेधण्याकरिता	
संबंधित तपशील	
१. कॉर्पोरेट कर्जदाराचे नाव	तेजस ट्रेडफिन एलएलपी
२. कॉर्पोरेट कर्जदाराच्या स्थापनेचा दिनांक	१६ ऑक्टोबर, २०१७
३. प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदाराची स्थापना/नोंदणीकरण झाले	कंपनी निबंधक, मुंबई
४. कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्र./मर्यादित दायित्व ओळख क्र.	AAK-8932
५. कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	३०६, महावीर तन्मशियल कॉम्प्लेक्स, एम. जी. रोड, देरासार लेन, घाटकोपर पूर्व, मुंबई, महाराष्ट्र, भारत ४०००७७.
६. कॉर्पोरेट कर्जदाराच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	कंपनी व्यक्ति क्र.: सी.पी.क्र. आयबी/७६९/एमबी/२०२३ मध्ये राष्ट्रीय कंपनी कायदा न्यायधिकरण, मुंबई खंडपीठाद्वारे आदेश दिनांक २ जानेवारी, २०२४ एनटीएलटी आदेश दि. ५ जानेवारी, २०२४ रोजी प्राप्त
७. दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा अंदाजित दिनांक	३० जून, २०२४ म्हणजेच सीआयआरपीच्या दिनांकापासून १८० दिवस.
८. अंतरिम ठराव व्यावसायिक म्हणून काम पाहण्या दिवाळखोरी व्यावसायिकचे नाव आणि नोंदणीकरण क्रमांक	नाव: धनश्याम पटेल निं. क्र.: IBBI/PA-001/IP-P01373/2018-2019/12155
९. मंडळकडे नोंदणीकृत असल्यानुसार, अंतरिम ठराव व्यावसायिकचा पत्ता आणि ईमेल	पत्ता: ३२२, झेस्ट बिझनेस स्पेसेस, एम जी रोड, घाटकोपर पूर्व, मुंबई ४०००७७. ईमेल : dpatel@ckpatel.com
१०. अंतरिम ठराव व्यावसायिकसह पत्रव्यवहारकरिता वापरण्याचा पत्ता आणि ईमेल	पत्ता: ३२२, झेस्ट बिझनेस स्पेसेस, एम जी रोड, घाटकोपर पूर्व, मुंबई ४०००७७. ईमेल : cirp.tejas@gmail.com
११. दावे सादर करण्याचा अंतिम दिनांक	१९ जानेवारी, २०२४
१२. अंतरिम ठराव व्यावसायिकद्वारे निश्चित केल्यानुसार, कलम २१ च्या उप-कलम (६ए)च्या खंड (ब) अन्वये कर्जदारांचे वर्ग, जर असल्यास.	लागू नाही
१३. वर्गमधील धनकोचे प्राधिकृत प्रतिनिधी म्हणून काम करण्याकरिता ठरविण्यात आलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गातील तीन नावे)	लागू नाही
१४. (अ) संबंधित अर्ज आणि (ब) अधिकृत प्रतिनिधीचा तपशील उपलब्ध असेल:	वेबलिनक: https://ibbi.gov.in/downloadform.html भौतिक पत्ता: लागू नाही
याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायधिकरण यांनी तेजस ट्रेडफिन एलएलपीची कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरु करण्याचे आदेश दि. २ जानेवारी, २०२४ रोजी दिले आहेत. तेजस ट्रेडफिन एलएलपीच्या धनकोचा याद्वारे त्यांचे दावे पुराव्यासह दि. १९ जानेवारी, २०२४ रोजी किंवा त्यापूर्वी अंतरिम ठराव व्यावसायिक यांच्याकडे नोंद क्र. १० समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे. विधीय धनको यांनी दाव्याबाबतचे त्यांचे पुराव्यासहिल दावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनको त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात. नोंद क्र. १२ समोर नमूद केल्यानुसार वर्गशी संबंधित विधीय कर्जदारांचे, फॉर्म सीएमधील वर्गांचे (वर्ग नमूद करणा) अधिकृत प्रतिनिधी म्हणून काम पाहण्याकरिता नोंद क्र. १३ समोर नमूद तीन दिवाळखोरी व्यावसायिकांमधून अधिकृत प्रतिनिधी म्हणून त्यांची पसंती नमूद करावी. दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठेठावण्यात येईल. धनश्याम पटेल मुंबई दिनांक: ५ जानेवारी, २०२४	